

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2895
(To be answered on the 5th August 2021)**

RESTRICTION ON USE OF DRONES

2895. MS. RAMYA HARIDAS

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether any restriction has been imposed on possession of un-manned civil drones in the country and if so, the details thereof;
- (b) whether the registration of drones is compulsory even for those which are used for photography of ceremonial functions, if so, the details thereof;
- (c) whether the Government proposes to impose any fee for the operation of drones and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

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- (a) Yes, Sir. These are elaborated in Unmanned Aircraft System (UAS) Rules 2021, which lay down the norms for possession of unmanned aircraft system / drones in the country.
- (b) Yes sir, as per the UAS Rules, 2021 no unmanned aircraft system shall be operated by any other person in India unless it is registered with the Director General of Directorate General of Civil Aviation (DGCA).
- (c) Rule 65 of the UAS Rules, 2021 lays down the fee to be paid for authorisation, certification, issue of Unique Identification Number (UIN), licence, permit etc. with respect to drones.
